

**FORM A**  
**PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF  
IMAX ELECTROTEK PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	IMAX ELECTROTEK PRIVATE LIMITED
2. Date of incorporation of corporate debtor	11th December 2002
3. Authority under which corporate debtor is incorporated / registered	RoC- Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31200PN2002PTC017497
5. Address of the registered office and principal office (if any) of corporate debtor	FL NO A-503, S NO 9/8/3 Sun Planet Sun City Rd 411041, Pune, Maharashtra, India, 411041
6. Insolvency commencement date in respect of corporate debtor	28th October, 2024 (Order received on 30th October 2024)
7. Estimated date of closure of insolvency resolution process	28th April 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sapna Pankaj Chourasia IBBI/IPA-002/IP-N00943/2020-2021/13033
9. Address and e-mail of the interim resolution professional, as registered with the Board	Jai Siyaram, Flat No.1, Plot No. 131, Blue Heaven Society, Sector - 12, Vashi, Navi Mumbai- 400703 Email: sapna.chourasia@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited Unit # 207, 2nd Floor, Kshitij CHS Ltd, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053. Email: imax.crp@gmail.com
11. Last date for submission of claims	13th November, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Imax Electrotek Private Limited** on **28th October, 2024**.

The creditors of **Imax Electrotek Private Limited**, are hereby called upon to submit their claims with proof on or before **13th November, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 4th November, 2024**

**Place: Mumbai**

**SD/-**  
**Interim Resolution Professional**  
**Imax Electrotek Private Limited**

The Authorised Officer of IDBI Bank Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARIE Act) and in exercise of the powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 Published Demand Notice dated mentioned below, under Section 13(2) of the said Act calling upon the concerned Borrowers, as per details given below, to repay the amount mentioned in the respective Notice within 60 days from the date of the said Notice. The concerned Borrowers having failed to repay the said due amount, notice is hereby given to the concerned Borrowers in particular and the public in general that the undersigned has taken Symbolic Possession of the immovable property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned below. The concerned Borrowers in particular and the public in general are hereby cautioned not to deal with the concerned property and any dealings with the said property will be subject to the charge of IDBI BANK LIMITED for an amount mentioned below. The borrower's attention is invited to sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers / Property Holders and Loan Account No.	Date of Demand Notice	Date of Possession	Description of immovable properties	Outstanding Amount (Rs.) as on date
Mr. Sanku Munshi Shaikh & Mrs. Rutina Sanku Shaikh, Housing Loan A/c No: 1786675100000213	August 22, 2024	October 29, 2024 (Symbolic Possession)	CTS N O 1536-1537-1A J HEIGHTS, FLAT NO 1, FIRST FLOOR, SONAR ALI SHIRUR, TALUKA SHIRUR, DIST. PUNE, 412210 admeasuring 368.52 Sq.Ft. i.e 34.24 Sq. Mtrs. or thereabouts, situated within the Village limits of SHIRUR Taluka and Registration No. 0308/2024 and District Pune in the State of MAHARASHTRA (SYMBOLIC POSSESSION)	Rs.4,83,259.75 (Rupees Four Lakh Eighty Three Thousand Two Hundred Fifty Nine and Paiza Seventy Five Only) as on 03/08/2024 and interest thereon

Place- Pune Date: 05.11.2024 SD/- Authorised Officer

**FORM C (See rule 9 (1)) PUBLIC NOTICE**  
[Under rule 9(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

**FOR THE ATTENTION OF THE CREDITORS OF MRS. NEELVARNA BIRA RUPNAR, PERSONAL GUARANTOR OF FABTECH PROJECTS & ENGINEERS LTD.**

Notice is hereby given that the National Company Law Tribunal in case of bankrupt under section 60 of the Code has ordered the commencement of a bankruptcy process against Mrs. Neelvarna Bira Rupnar residing at Plot No. 78, National Housing Society, Aundh Pune 411 007.

The creditors of Mrs. Neelvarna Bira Rupnar, are hereby called upon to submit their claims with proof on or before 12th November, 2024 to the bankruptcy trustee at Office No. 13/14, 2nd Floor, 84/85, Dhokakawala Building, Jambhoomi Marg, Fort, Mumbai - 400 001. The last date for submission of claims of creditors shall be 12th November, 2024. The creditors may submit their claims through electronic means, or by hand or registered post or speed post or courier.

Name	Manoj Kumar Mishra
Address	Office No. 13/14, 2nd Floor, 84/85, Dhokakawala Building, Jambhoomi Marg, Fort, Mumbai - 400 001
Process specific Email address for all communications:	bankruptcy.neelvarnarupnar@gmail.com
Registered email address	manojkumarmishra@gmail.com
Phone No.	+91 9158483296
Registration Number	IBBI/IPA-001/IP-P01152/2018-19/11902

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.  
Date: 5th November, 2024  
Place: Mumbai

Particulars	Standalone			Consolidated		
	Quarter Ended 30 Sep 2024	Half Year ended 30 Sep 2024	Quarter Ended 30 Sep 2023	Quarter Ended 30 Sep 2024	Half Year ended 30 Sep 2024	Quarter Ended 30 Sep 2023
	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited
Total Revenue from Operations	24,168.79	49,564.45	6,403.45	24,184.37	49,645.93	6,650.10
Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	8,345.74	18,644.10	2,433.92	8,236.76	19,261.71	2,157.23
Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	8,345.74	18,644.10	2,433.92	8,236.76	19,261.71	2,157.23
Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	6,523.64	13,941.53	1,734.44	6,343.57	14,292.14	1,363.36
Total Comprehensive Income for the period (Comprising Profit after tax and Other Comprehensive Income (after tax))	6,514.70	13,929.85	1,734.50	6,335.36	14,281.54	1,366.93
Paid up Equity Share Capital (Re./- Per Equity Share)	902.90	902.90	840.44	902.90	902.90	840.44
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year ended)	1,55,564.42	1,55,564.42	37,700.83	1,55,203.98	1,55,203.98	37,153.39
Earnings Per Share (of Re./- each) (Not Annualised): a) Basic (In Rs.)	7.56	16.42	2.08	7.26	16.42	1.83
b) Diluted (In Rs.)	7.56	16.42	2.08	7.26	16.42	1.83

Note : The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulations 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on company's website at www.zentechologies.com and the stock exchange's websites, www.nseindia.com and www.bseindia.com.

For and on behalf of the Board  
**Zen Technologies Limited**  
Sd/-  
**Ashok Atluri**  
Chairman and Managing Director  
DIN:00056050

Place : Hyderabad  
Date : 2nd November, 2024

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF IMAX ELECTROTEK PRIVATE LIMITED**

Sl. No.	RELEVANT PARTICULARS	IMAX ELECTROTEK PRIVATE LIMITED
1.	Name of corporate debtor	IMAX ELECTROTEK PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11th December 2002
3.	Authority under which corporate debtor is incorporated / registered	RoC, Pune
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9.	Address and e-mail of the interim resolution professional, as registered with the Board	Jai Syaram, Flat No.1, Plot No. 131, Blue Heaven Society, Sector - 12, Vashi, Navi Mumbai- 400703. Email: sapna.chourasia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited Unit # 207, 2nd Floor, Kshtri QHS Ltd, Near Azad Nagar Metro Station, Veera Desai Road, Anand West, Mumbai - 400053. Email: imaxcorp@gmail.com
11.	Last date for submission of claims	13th November, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/en/home/downloads/b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Imax Electrotek Private Limited** on 28th October, 2024. The creditors of **Imax Electrotek Private Limited**, are hereby called upon to submit their claims with proof on or before **13th November, 2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

**Date : 4<sup>th</sup> November, 2024**  
**Place: Mumbai**  
Sd/-  
**Sapna Pankaj Chourasia**  
Interim Resolution Professional  
**Imax Electrotek Private Limited**

...continued from previous page.

**3. The Floor Price and the Cap Price at which the Equity Shares were issued by our Company, or acquired or sold by the Selling Shareholders, members of the Promoter Group or other Shareholder(s) with rights to nominate directors are disclosed below:**

Past Transactions	Weighted average cost of acquisition (₹ per Equity Share)	Floor Price	Cap Price
WACA of Equity Shares that were issued by our Company	64.14	1.09 times	1.15 times
WACA of Equity Shares that were acquired or sold by way of secondary transactions	74.49	0.94 times	0.99 times

**2. Justification for the Offer price**

- The following provides an explanation to the Offer Price / Cap Price being 1.15 times of WACA of Equity Shares that were issued by our Company or acquired or sold compared to our Company's KPIs for the three months ended June 30, 2024 and June 30, 2023 and Financial Years 2024, 2023 and 2022 if any. According to the Redseer Report:
  - We are the third largest and the second fastest growing SAHI in India based on overall health GDP in Fiscal 2024
  - We have consistently narrowed the gap in scale from larger competitors, while widening the gap in scale from our smaller competitors in India from Fiscal 2022 to Fiscal 2024, in terms of retail health GDP
  - We have demonstrated strong customer service metrics on claims
  - We have demonstrated a track record of product innovation, launching products with "industry-first" features

For further details, please see "BASIS FOR OFFER PRICE" beginning on page 123 of the RHP.

e) We have the highest share of directly sourced GDP among all SAHIs in India for Fiscal 2024.

Our health Claims Ratio is the lowest across all SAHIs as well as private and public insurers for Fiscals 2024, 2023 and 2022

The following provides an explanation to the Offer Price / Cap Price being 1.15 times of weighted average cost of acquisition of Equity Shares that were issued by our Company or acquired or sold in view of external factors, if any. According to the Redseer Report:

- Over the past five years, the Indian health insurance market has experienced substantial growth. Going forward, it is expected to grow at a CAGR of 18-21% over the next 5 years.
- Retail health insurance is the most promising business segment in the health insurance industry in India
- SAHI players are driving retail health insurance

The Offer price is [●] times of the face value of the Equity Shares

The Offer Price of ₹ [●] has been determined by our Company in consultation with the Book Running Lead Managers, on the basis of assessment of market demand from investors for Equity Shares through the Book Building Process and is justified in view of the above qualitative and quantitative parameters.

Bidders should read the above-mentioned information along with "Risk Factors", "Our Business", "Restated Summary Statements" and "Management's Discussion and Analysis of Financial Condition and Results of Operations" on pages 26, 187, 290 and 383, respectively, of the Red Herring Prospectus to have a more informed view. The trading price of Equity Shares could decline due to factors mentioned in "Risk Factors" on page 26 of the Red Herring Prospectus and you may lose all or part of your investments.

**THE EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON MAIN BOARD PLATFORM OF BSE AND NSE**

In case of any revision to the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or unforeseen circumstances, our Company in consultation with the Book Running Lead Managers, may for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Bank, as applicable.

This Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made in accordance with Regulation 6(2) of the SEBI ICDR Regulations and through a Book Building Process wherein not less than 75% of the Offer shall be allotted on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion", provided that our Company may in consultation with Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), out of which at least one-third shall be reserved for allocation to domestic Mutual Funds only, subject to valid bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price. In accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis only to Mutual Funds ("Mutual Fund Portion"), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders, of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders and not more than 10% of the Offer shall be available for allocation to Retail Individual Bidders ("RIBs") in accordance with SEBI ICDR Regulations, subject to valid bids being received at or above the Offer Price. All potential Bidders, other than Anchor Investors, are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPI ID) in case of UPI Bidders in which the corresponding Bid Amount will be blocked by the SCSBs, or under the UPI Mechanism, as applicable to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "Offer Procedure" on page 472 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories.

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, read with press release dated September 17, 2021 and CBDT circular no.7 of 2022, dated March 30, 2022 read with press release dated March 28, 2023 and any subsequent press releases in this regard.

**CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS:** For information on the main objects of our Company, investors are requested to see "History and Certain Corporate Matters" on page 254 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" beginning on page 519 of the RHP.

**LIABILITY OF THE MEMBERS OF OUR COMPANY:** Limited by shares.

**AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE:** As on the date of the RHP, the authorised share capital of our Company is ₹ 50,000,000,000 divided into 5,000,000,000 Equity Shares of face value of ₹ 10 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 17,189,182,900 divided into 1,718,918,290 Equity Shares of face value of ₹ 10 each. For details of the capital structure of our Company, see "Capital Structure" beginning on page 89 of the RHP.

**NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM:** The names of the initial signatories of the Memorandum of Association of our Company along with their allotment are: Allotment of 49,940 Equity Shares to Anil Singh, 10 Equity Shares to Mohit Talwar, 10 Equity Shares to Neeraj Basur, 10 Equity Shares to Sujatha Ratnam, 10 Equity Shares to C.V. Raghun, 10 Equity Shares to Kirji Madhok Sud and 10 Equity Shares to V. Krishnan. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 89 of the RHP.

**LISTING:** The Equity Shares offered through this Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received approvals from BSE and NSE for the listing of the Equity Shares pursuant to letters each dated September 6, 2024, respectively. For the purposes of the Offer, the Designated Stock Exchange shall be NSE. A copy of this Red Herring Prospectus has been filed with the Registrar of Companies, Delhi and Haryana at New Delhi and the signed copy of the Prospectus shall be filed with the RoC in accordance under Section 26(4) and Section 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of this Red Herring Prospectus up to the Bid/ Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 519 of the RHP.

**DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"):** SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Document. The investors are advised to refer to page 443 of the RHP for the full text of the disclaimer clause of SEBI.

**DISCLAIMER CLAUSE OF BSE:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 444 of the RHP for the full text of the disclaimer clause of BSE.

**DISCLAIMER CLAUSE OF NSE:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 447 of the RHP for the full text of the disclaimer clause of NSE.

**GENERAL RISKS:** Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have neither been recommended, nor approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of this Red Herring Prospectus. Specific attention of the Bidders is invited to "Risk Factors" on page 26 of the RHP.

**ASBA** \* Simple, Safe, Smart way of Application!!!

\*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**

**UPI** UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021, CBDT Circular No. 7 of 2022 dated March 30, 2022 read with the press release dated [●].

ASBA has to be applied by all the investors except Anchor Investors. UPI may be applied by (i) Retail Individual Bidders in the Retail Portion; (ii) Non-Institutional Bidders with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Offer Procedure" on page 472 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at [www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFPI=yes&ntml=35](http://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFPI=yes&ntml=35) and [www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFPI=yes&ntml=43](http://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFPI=yes&ntml=43), respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: [www.sebi.gov.in](http://www.sebi.gov.in). UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of HFC, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the Book Running Lead Manager ("BRLMs") on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: [ipo.upi@npci.org.in](mailto:ipo.upi@npci.org.in).

**BOOK RUNNING LEAD MANAGERS**

<p><b>ICICI Securities</b> ICICI Securities Limited ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India Tel: +91 22 6807 7100 E-mail: <a href="mailto:nivabupa ipo@icicisecurities.com">nivabupa ipo@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a> Investor Grievance ID: <a href="mailto:customercare@icicisecurities.com">customercare@icicisecurities.com</a> Contact Person: Hitesh Malhotra/ Abhijit Diwan SEBI Registration No: INM000011179</p>	<p><b>Morgan Stanley</b> Morgan Stanley India Company Private Limited 18th Floor, Tower 2, One World Center, Plot 841, Jupiter Textile Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013, Maharashtra, India Tel: +91 22 6118 1000 E-mail: <a href="mailto:nivabupaipo@morganstanley.com">nivabupaipo@morganstanley.com</a> Website: <a href="http://www.morganstanley.com/india">www.morganstanley.com/india</a> Investor Grievance ID: <a href="mailto:investors_india@morganstanley.com">investors_india@morganstanley.com</a> Contact Person: Shantanu Tilak SEBI Registration No: INM000011203</p>	<p><b>kotak</b> Investment Banking Kotak Mahindra Capital Company Limited 1st Floor, 27 BKC, Plot No. C - 27, 'G' Block, Bandra Kurla Complex, Bandra (East) Mumbai - 400 051, Maharashtra, India Tel: +91 22 4336 0000 E-mail: <a href="mailto:nivabupa.ipo@kotak.com">nivabupa.ipo@kotak.com</a> Website: <a href="https://investmentsbank.kotak.com">https://investmentsbank.kotak.com</a> Investor Grievance ID: <a href="mailto:kmccredresal@kotak.com">kmccredresal@kotak.com</a> Contact person: Ganesh Rane SEBI Registration No: INM000008704</p>	<p><b>AXIS CAPITAL</b> Axis Capital Limited 1st Floor, Axis House, P.B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:nivabupa.ipo@axiscap.in">nivabupa.ipo@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Investor Grievance ID: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Contact Person: Jigar Jain SEBI Registration No: INM000012029</p>	<p><b>HDFC BANK</b> HDFC Bank Limited Investment Banking Group, Unit No. 701, 702 and 702-A, 7th Floor, Tower 2 and 3, One International Centre, Senapati Bapat Marg, Prabhadevi, Mumbai - 400 013, Maharashtra, India; Tel: +91 22 3395 8233 E-mail: <a href="mailto:nivabupa.ipo@hdfcbank.com">nivabupa.ipo@hdfcbank.com</a> Website: <a href="http://www.hdfcbank.com">www.hdfcbank.com</a> Investor Grievance ID: <a href="mailto:investor.redressal@hdfcbank.com">investor.redressal@hdfcbank.com</a> Contact Person: Bharti Ranga/Sanjay Chudasama SEBI Registration No: INM000011252</p>	<p><b>Motilal Oswal</b> INVESTMENT BANKING Motilal Oswal Investment Advisors Limited 10th Floor, Motilal Oswal Tower, Rahimthallah Sayani Road, Opposite Parel ST Depot, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 7193 4380 E-mail: <a href="mailto:nivabupa.ipo@motilaloswal.com">nivabupa.ipo@motilaloswal.com</a> Website: <a href="http://www.motilaloswalgroup.com">www.motilaloswalgroup.com</a> Investor Grievance ID: <a href="mailto:moiaipredressal@motilaloswal.com">moiaipredressal@motilaloswal.com</a> Contact Person: Kunal Thakkar/ Sankita Ajinkya SEBI Registration No: INM000011005</p>
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**REGISTRAR TO THE OFFER**

**KFINTECH**  
Kfin Technologies Limited  
Selanium, Tower B, Plot No- 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy 500 032, Telangana, India. Tel: +91 40 6716 2222. E-mail: [nivabupa.ipo@kfin.tech](mailto:nivabupa.ipo@kfin.tech); Website: [www.kfin.tech](http://www.kfin.tech)  
Investor Grievance ID: [enward.ris@kfin.tech](mailto:enward.ris@kfin.tech); Contact Person: M Murali Krishna, SEBI Registration Number: INR000000221

**COMPANY SECRETARY AND COMPLIANCE OFFICER**  
Investors may contact our Company Secretary and Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, investors may also write to the BRLMs.

Ltd., Jhaveri Securities, JM Financial Limited, Jobanputra Fiscal Services Private Limited, Kapartaru Multiplier Limited, Kantilal Chhaganlal Securities, Keynote Capitals Limited, KJMC Capital Market Services Limited, KJMC Financial Services Limited, Lakshmi Shree Investment & Securities Pvt Limited, LKP Securities Limited, Inventure Growth & Securities Ltd., Marwadi Shares & Finance, Next World, Nextillion Technology Private Limited, Nirmal Bank Securities, Nuvama Wealth and Investment Limited (Edelweiss Broking Limited), Patel Wealth Advisors Pvt Limited, Prabhudas Lilladher Pvt Limited, Pravin Rathi Share & Stock Brokers Limited, Reliance Broking, Rikhav Securities Ltd., RR Equity Brokers Private Limited, SBICAP Securities Limited, Sharekhan Ltd., SMC Global Securities Limited, SS Corporate Securities Ltd., Sunithi Securities And Finance Ltd., Systematic Shares and Stocks (India) Limited, Tanna Financial Services, Trade Bulls Securities (P) Ltd., Upstock Pvt Ltd., Way2wealth brokers Pvt Ltd., Yes Securities (India) Limited, YES Securities Limited and Zerodha.

**Public Offer Account Bank and Sponsor Bank:** Axis Bank Limited  
**Escrow Collection Bank, Refund Bank and Sponsor Bank:** HDFC Bank Limited  
**UPI:** UPI Bidders can also Bid through UPI Mechanism.

**All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.**

For NIVA BUPA HEALTH INSURANCE COMPANY LIMITED  
On behalf of the Board of Directors  
Sd/-  
**Rajat Sharma**  
Company Secretary & Compliance Officer

Place: New Delhi  
Date: October 31, 2024

NIVA BUPA HEALTH INSURANCE COMPANY LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the RHP with the RoC. The RHP is made available on the website of the SEBI at [www.sebi.gov.in](http://www.sebi.gov.in) as well as on the websites of the BRLMs i.e., ICICI Securities Limited at [www.icicisecurities.com](http://www.icicisecurities.com); Morgan Stanley India Company Private Limited at [www.morganstanley.com/india](http://www.morganstanley.com/india); Kotak Mahindra Capital Company Limited at <https://investmentsbank.kotak.com>; Axis Capital Limited at [www.axiscapital.co.in](http://www.axiscapital.co.in); HDFC Bank Limited at [www.hdfcbank.com](http://www.hdfcbank.com) and Motilal Oswal Investment Advisors Limited at [www.motilaloswalgroup.com](http://www.motilaloswalgroup.com), the website of the NSE at [www.nseindia.com](http://www.nseindia.com) and the website of the Company at [www.nivabupa.com](http://www.nivabupa.com). Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section titled "Risk Factors" beginning on page 26 of the RHP. Potential investors should not rely on the Draft Red Herring Prospectus dated June 29, 2024 or the Corrigenda dated September 3, 2024 and September 30, 2024 filed with SEBI for making any investment decision and instead should place reliance on the RHP.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and (b) outside the United States in reliance on Regulation S and the applicable laws of the jurisdiction where those offers and sales occur.

<b>pnb Housing Finance Limited</b>	नॉंद कार्यालय <span> </span> : नवना मजला, अंतर्निष्ठ भवन, २२, के. जी. मार्ग, जमी बिहाई-११०००१ फोन <span> </span> : ०११-२३३५७१७१, २३३५७१७२, २३७०५४१४, वेबसाईट <span> </span> : <a href="http://www.pnbhousing.com">www.pnbhousing.com</a>
	पुणे शाखा <span> </span> : २५, पी. सी. रोड, पाचवा मजला, श्रींग हलकर, जेजुरी महालय मॉडर सॅन्डर, जे एम रोड, शिवाजी नगर, पुणे, मह. -४११००५. सिव्ही सिव्हायड इस्टेट - कार्यालय क्र. ३०३, निरंज हलकर, जेजुरी कॉन्प्लेक्स, रैजना रोड, चिंचवड, पुणे, मह. - ४११०१९

ताबा सूचना (अचल मालमत्तेसाठी)

ज्याअर्ची, निमन्यासहीकर हे पीएचपी हार्डनिंग फायनान्स लिमिटेड, चे प्राधिकृत अधिकारी असून त्यांनी सिक््युरिटीग्रहणन अंड किन्टन्डरसन ऑफ फायनन्शीअल असेट्स् अंतर्गत आणि फायनोमिंट ऑफ सिक््युरिटी इंटेस्ट अर्जिनय, २००२ मधील अनुच्छेद ८ (१) चे पालन करीत आणि सिक््युरिटी इंटेस्ट (फायनोमिंट) कलम, २००२ मधील नियम ३ सार फायनान्स येणया अनुच्छेद १३(१२) अंतर्गत वरत करणया आलेल्या अधिकारका याच करीत प्रत्येक खाल्यासमेर नमुद दिनांकपर मगणी सूचना प्रवृत्तिया ज्योत म्हा ची कर्जदरपर अर्पणे. खाल्यासमेर नमुद करणया आलेल्या रकमेचे वर सूचना दिनांकपर / सार सूचना सार वेणयाका दिनांकपरसु ६० दिवसाचे आर पयरेक करणयाचे आवाहन करणया आहे हेत. कर्जदरांनी सार रकमेची पयलिद व रकमेचे यदोरे कर्जदार व सर वेणयाका युक्ति करणया वरें की निमन्यासहीकरांनी सर निमामधील नियम ८ सार फायनान्स येणया सर अर्जिनयमधील अनुच्छेद १३(४) अंतर्गत वरत करणया आलेल्या अधिकारका याच करीत प्रत्येक खाल्यासमेर नमुद करणया आलेल्या दिनांकपर खाली यवने करणया मालमत्ता तथा वेणयात आहे. कर्जदार व सर वेणयाका यदोरे यवणयेंचीचो सूचना देणया तेत की त्यांनी सार मालमत्ताका संदर्भात कोणत्याही प्रकारे वरत नसे आणि अशा कोणत्याही वरतया करणया तेत पीएचपी हार्डनिंग फायनान्स लिमिटेड हांचा सरत खाम आणि तीवरेतर कर्ज करणयासु व्यान एकवया रकमेच्या माध्यामती अवसर.

सरत अनमत माा सोडुन घेणयाची उलतया असलेल्या वेळच्या संदर्भात कर्जदरांचे लक्ष सरत अर्जिनयमातील अनुच्छेद १३ मधील उप-विधान (८) चे वेणयात येते.

अ. क्र.	कर्जदार क्रमांक	कर्जदार / सह-कर्जदारांचे नाव आणि पत्ता	मगणी सूचना दिनांक	धरण्याची रकम	धरण्याची वारंवारता	पुणे शाखा मालमत्तेचे यवनेत
1	HOU/PUN/09 2१/१९६०२८	अमित अनिल बोडसर / अनज अमित बोडसर / एफािनरट इमिग्रेशन शाखा <span> </span> : पुणे	१४/०५/२०२४	₹. ०१,२१,४२,२०२.९४/- (एक एक कोटी एकावणे लाख चवदाशेर हजार टंसेरो देन आणि चौकण्यार पचे फक्त)	२८-१०-२०२४ (प्रत्यक्ष ताब)	फरंट क्र.जी-७०१, इमरत २-भी विंग, ०७वा मजला, नगर अंगण, गट क्र. २९९ पी ३०१ (पी), ३०२ (पी), उजवई, पुणे, महारा्ट.४१२११५, पत्त.
२	HOU/PM/02१५ १/२१२८१, शाखा <span> </span> : सिव्ही सिव्हायड	राजेश धारकणया बोडरे / सविता आर बाबरे	१४/०२/२०२४	₹. २२,०८,९२९.४०/- (एक पंचासि एकाश आठ हजार नऊशे एकषोणशस आणि चवदाशेर पचे फक्त)	२८-१०-२०२४ (प्रत्यक्ष ताब)	फरंट क्र. २०२, दुसरा मजला, एम क्र. १०६, एम क्र. १४, विंग ए संकरकर मॅगडेम, जेजुरी नगर, चवलेली, पुणे, महाराट - ४१२१०५, पुणे, पत्त.

टिकाण : पुणे / पिंपरी चिंचवड, दिनांक : २८.१०.२०२४

प्राधिकृत अधिकारी, (मं. पीएचपी हार्डनिंग फायनान्स लि.)

<b>pnb Housing Finance Limited</b>	नॉंद कार्यालय <span> </span> : नवना मजला, अंतर्निष्ठ भवन, २२, के. जी. मार्ग, जमी बिहाई-११०००१. फोन <span> </span> : ०११-२३३५७१७१, २३३५७१७२, २३७०५४१४, वेबसाईट <span> </span> : <a href="http://www.pnbhousing.com">www.pnbhousing.com</a>
	पुणे शाखा <span> </span> : २५, पी. सी. रोड, पाचवा मजला, श्रींग हलकर, जेजुरी महालय मॉडर सॅन्डर, जे एम रोड, शिवाजी नगर, पुणे, मह. -४११००५. सिव्ही सिव्हायड इस्टेट - कार्यालय क्र. ३०३, निरंज हलकर, जेजुरी कॉन्प्लेक्स, रैजना रोड, चिंचवड, पुणे, मह. - ४११०१९

ताबा सूचना (अचल मालमत्तेसाठी)

ज्याअर्ची, निमन्यासहीकर हे पीएचपी हार्डनिंग फायनान्स लिमिटेड, चे प्राधिकृत अधिकारी असून त्यांनी सिक््युरिटीग्रहणन अंड किन्टन्डरसन ऑफ फायनन्शीअल असेट्स् अंतर्गत आणि फायनोमिंट ऑफ सिक््युरिटी इंटेस्ट अर्जिनय, २००२ मधील अनुच्छेद ८ (१) चे पालन करीत आणि सिक््युरिटी इंटेस्ट (फायनोमिंट) कलम, २००२ मधील नियम ३ सार फायनान्स येणया अनुच्छेद १३(१२) अंतर्गत वरत करणया आलेल्या अधिकारका याच करीत प्रत्येक खाल्यासमेर नमुद दिनांकपर मगणी सूचना प्रवृत्तिया ज्योत म्हा ची कर्जदरपर अर्पणे. खाल्यासमेर नमुद करणया आलेल्या रकमेचे वर सूचना दिनांकपरसु / सार सूचना प्राप्त दिनांकया दिनांकपरसु ६० दिवसाचे आर पयरेक करणयाचे आवाहन करणया आहे हेत. कर्जदरांनी सार रकमेची पयलिद व रकमेचे यदोरे कर्जदार व सर वेणयाका युक्ति करणया तेत की निमन्यासहीकरांनी सरत निमामधील नियम ८ सार फायनान्स येणया सर अर्जिनयमधील अनुच्छेद १३(४) अंतर्गत वरत करणया आलेल्या अधिकारका याच करीत प्रत्येक खाल्यासमेर नमुद करणया आलेल्या दिनांकपर खाली यवने केलेल्या मालमत्तेना तथा वेणयात आहे. कर्जदार व सर वेणयाका यदोरे यवणयेंचीचो सूचना देणया तेत की त्यांनी सार मालमत्ताका संदर्भात कोणत्याही प्रकारे वरत नसे आणि अशा कोणत्याही वरतया करणया तेत पीएचपी हार्डनिंग फायनान्स लिमिटेड हांचा सरत खाम आणि तीवरेतर कर्ज करणयासु व्यान एकवया रकमेच्या माध्यामती अवसर.

सरत अनमत माा सोडुन घेणयाची उलतया असलेल्या वेळच्या संदर्भात कर्जदरांचे लक्ष सरत अर्जिनयमधील अनुच्छेद १३ मधील उप-विधान (८) चे वेणयात येते.

अ. क्र.	कर्जदार क्रमांक	कर्जदार / सह-कर्जदारांचे नाव आणि पत्ता	मगणी सूचना दिनांक	धरण्याची रकम	धरण्याची वारंवारता	पुणे शाखा मालमत्तेचे यवनेत
१	HOU/WJR/E/०३३२/९७५८१४	पद्मलया विरेंगे / पद्मलया विरेंगे	०९.०५.२४	₹. ३१,८२,६१,१२२.६४/- (एक एकषोणशस चवदाशेर हजार सारोत लाख आणि सववीस पचे फक्त)	२८.१०.२०२४ (प्रत्यक्ष)	फरंट क्र. - १२०१, १२ मजला, विरिंज पी - डे-२, जे.ए.१, पी.डी.ए.डि.ए.इंस्टीट्यूट, जे.ए.क्र-१५, येरवनेवाडी, पुणे, महाराट-४११०३६.
२	HOU/PUN/०५२२/९९२०१९	पुष्पिका आर आशा/ वंदनी वरेंकर सवयल	०९.०४.२४	₹. २४,७०,७०२.१३/- (एक एकषोणशस हजार हजार वारोत आणि तेरे पचे फक्त)	२२.१०.२०२४ (प्रत्यक्ष)	सिवा विरिंज, पंढरा मजला, फरंट क्र. १०६, अर्जुन मंडीर, स. क्र. ३२/ए/८(पी), पुणे, मह. महाराट - ४११००७.
३	HOU/PUN/०२२२/९६३६२६	पद्मा म्हासा म्हाती / मनाली म्हासा पत्त.	०९.०७.२४	₹. २२,८५,६४०.२५/- (एक एकषोणशस हजार चवोते कोटी आणि पंचासि पचे फक्त)	२३.१०.२०२४ (साप्ताहिक)	सिंहिज पी. ०१८ मजला, फरंट क्र. ६०३, अंसन फिज्ज, इमरत स. क्र. ७९(१), पद्म सिव्हायटी, सिव्हायटी, पुणे, महाराट - ४११००२.

टिकाण : पुणे, दिनांक : २८.१०.२०२४

## जनसेवा सहकारी बँक लि., हडपसर, पुणे

विधी व वसुली विभाग

पत्रव्यवहाराचा पत्ता: प्लॉट क्र. १४, हडपसर इंडस्ट्रियल इस्टेट, हडपसर, पुणे- ४११०१३, फोन क्र. ०२०-२६७०४४०५, २६७०४४०३.

[www.janasevabankpune.net](http://www.janasevabankpune.net) (इमेल आयडी- [recovery@janasevabankpune.in](mailto:recovery@janasevabankpune.in))

### सर्फेसी अधिनियम २००२ अंतर्गत ई-लिलाव विक्री सूचना

जनसेवा सहकारी बँक लि., हडपसर, पुणे यांच्या प्राधिकृत अधिकाऱ्यांनी त्यांच्या ताब्यात असलेल्या कसूर करणारी कर्जदार फर्म/कंपनी यांच्या खाली नमुद अनमत मतांचा सिक््युरिटायझेशन अँड किन्टन्डरसन ऑफ फायनान्शियल असेट्स् अँड एफ्मोसॅमेन्ट ऑफ सिक््युरिटी इंटेस्ट अॅक्ट, २००२ अंतर्गत इच्छुक खरेदीदारांकडून बोली आमंत्रित करून “जसे आहे जेथे आहे तत्वावर”, “जसे आहे जे आहे तत्वावर”, “तेथे जे काही आहे आणि कोणताही उपाय नाही या तत्वावर” ई-लिलाव करणयाचे ठरविले आहे.

कर्जदार/कंपनी, संचालक, जामीनदार आणि गहाणकारांचे नाव	विक्रीस काढण्यात आलेल्या अनमत मत्तेचा तपशील ई-लिलाव दिनांक - वेळ आणि आरक्षित किंमत
<b>कर्जदार/कंपनी:</b> <p><b>१. मं. शितोळे टिश्यू कल्चर प्रा. लि.</b></p> <p><b>संचालक आणि जामीनदार:</b></p> <p><b>१. श्री. शितोळे दशरथ विठ्ठलराव २. श्रीमती शितोळे नीलिमा दशरथ थकबाकी- ३०.०६.२०२२ रोजी रु. १०,३३,४९,३००.८० + ०१.०७.२०२२ पासूनचे व्याज व शुल्के</b></p> <p><b>२. मे. श्री स्वामी समर्थ बानाा राईपॅनिंग चेंबर्स नर्सरी प्रोप्रा. श्रीमती शितोळे नीलिमा दशरथ थकबाकी- ३०.०६.२०२२ रोजी रु. १५,६२,६०,७७७.२९ + ०१.०७.२०२२ पासूनचे व्याज व शुल्के</b></p> <p><b>३. मे. श्री स्वामी समर्थ इम्पेक्स प्रो.मं. श्री. शितोळे दशरथ विठ्ठलराव थकबाकी- ३०.०६.२०२२ रोजी रु. ४,८३,५४,५२२.४७+ ०१.०७.२०२२ पासूनचे व्याज व शुल्के</b></p> <p><b>४. मे. श्री स्वामी समर्थ सिडलिंग्ज अँड जेन नर्सरी प्रोप्रा- श्री. शितोळे दशरथ विठ्ठलराव थकबाकी- ३०.०६.२०२२ रोजी रु. ९,७४,४९,२५१.५४ + ०१.०७.२०२२ पासूनचे व्याज व शुल्के</b></p> <p><b>पत्ता- गट क्र. २५९, इनामदार वसती, कोरगाव मूठ, ता. हवेली, जिऴ्हा पुणे ४१२२००.</b></p> <p><b>जामीनदार आणि गहाणकार:</b></p> <p><b>१. श्री. शिंदे सुनील बापू</b></p> <p><b>२. श्री. शिंदे नारायण बापू</b></p> <p><b>जामीनदार:</b></p> <p><b>१. श्री. राजत गुणेश बाबू</b></p> <p><b>२. श्री. भोसले सुरेश वाढुराव</b></p>	<b>गट क्र. २५८ आणि २५९ (कोरगाव मूठ)</b> <p><b>(मालकाचे नाव- श्री. शितोळे दशरथ विठ्ठलराव आणि श्रीमती शितोळे नीलिमा दशरथ)</b> विगर शेती जमीन मालमत्ता गट क्र. २५८, त्यावरील बांधकाम पॉलि हाऊस शेड आणि कार्यालय, उप-निबंधक हवेली यांच्या हद्दीत, गाव कोरगाव मूठ, ता. हवेली, जिऴ्हा पुणे यांच्या हद्दीत. अ) जमीन मालमत्ता क्षेत्रफळ सुमारे ०० हे ५२.६० आर, गट क्र. २५८ मधील, एकूण क्षेत्रफळ ०२ हे ६३ आर, मौजे कोरगाव मूठ, ता. हवेली, जिऴ्हा पुणे. ब) जमीन मालमत्ता क्षेत्रफळ सुमारे ०० हे ६५.७५ आर, गट क्र. २५८, एकूण क्षेत्रफळ ०२ हे ६३ आर, मौजे कोरगाव मूठ, ता. हवेली, जिऴ्हा पुणे. बिगर-शेती जमीन मालमत्ता गट क्र. २५९, त्यावर बांधलेली संरचना पॉलि हाऊस शेड आणि कार्यालय, उप-निबंधक हवेली यांच्या हद्दीत, गाव कोरगाव मूठ, ता. हवेली, जिऴ्हा पुणे यांच्या हद्दीत. अ) जमीन मालमत्ता क्षेत्रफळ सुमारे ०० हे ४८.२५ आर, गट क्र. २५९ मधील, एकूण क्षेत्रफळ ०३ हे ८६ आर, मौजे कोरगाव मूठ, ता. हवेली, जिऴ्हा पुणे ब) जमीन मालमत्ता क्षेत्रफळ सुमारे १२९.७५ आर, गट क्र. २५९, एकूण क्षेत्रफळ ०३ हे ८६ आर, मौजे कोरगाव मूठ, ता. हवेली, जिऴ्हा पुणे. लिलाव दिनांक आणि वेळ: २६.११.२०२४ वेळ- सका. ११.०० वा. आरक्षित किंमत- रु. २५.१२.२५ लक्ष <b>गट क्र. २६५ (कोरगाव मूठ)</b> <b>(मालकाचे नाव- श्री. शितोळे दशरथ विठ्ठलराव)</b> जमीन मालमत्ता गट क्र. २६५, क्षेत्रफळ सुमारे ७९ आर + १ आर, पोतखरवा, एकूण ८० आर (६० आर बिगर-शेती). क्षेत्रफळ सुमारे ०१ हे ७० आर मधील, उप-निबंधक हवेली यांच्या हद्दीत आणि गाव कोरगाव मूठ यांच्या हद्दीत, ता. हवेली, जिऴ्हा पुणे. लिलाव दिनांक आणि वेळ: २६.११.२०२४ वेळ- दु. १२.०० वाजता आरक्षित किंमत- रु. ६४५.०० लक्ष. <b>गट क्र. ४१०/२ (कोरगाव मूठ)</b> <b>(मालकाचे नाव- श्री. शितोळे दशरथ विठ्ठलराव)</b> बिगर-शेती जमीन मालमत्ता गट क्र. ४१०, हिऴ्सा क्र. २, क्षेत्रफळ सुमारे २० आर, क्षेत्रफळ सुमारे ८० आर, उप-निबंधक हवेली यांच्या हद्दीत, गाव कोरगाव मूठ, ता. हवेली, जिऴ्हा पुणे यांच्या हद्दीत. आरिलाव दिनांक आणि वेळ: २६.११.२०२४ वेळ- दु. ०१.०० वाजता आरक्षित किंमत- रु. १६९.०० लक्ष <b>गट क्र. ११ (मूर्ती)</b> <b>(मालकाचे नाव- श्री. शितोळे दशरथ विठ्ठलराव)</b> बिगर-शेती जमीन मालमत्ता गट क्र. ११, क्षेत्रफळ सुमारे ०३ हे ७२ आर + ०८ पोतखरवा, एकूण क्षेत्रफळ सुमारे ०३ हे ८० आर, म्हणजे ३८,००० चौ.मी., उप-निबंधक बागमती यांच्या हद्दीत, गाव मूर्ती, ता. बागमती, जिऴ्हा पुणे यांच्या हद्दीत. लिलाव दिनांक आणि वेळ: २६.११.२०२४ वेळ इ. दु. ०३.०० वाजता आरक्षित किंमत- रु. २२६.४० लक्ष</p>
<b>०२.०९.२०२४ आणि १९.०९.२०२४ (प्रत्यक्ष)</b>	<b>०२.०९.२०२४ आणि १९.०९.२०२४ (प्रत्यक्ष)</b>
<b>प्रति मालमत्ता रु. ५,००,०००/- (पाच लक्ष फक्त)</b>	<b>प्रति मालमत्ता रु. ५,००,०००/- (पाच लक्ष फक्त)</b>
<b>१. १,००,०००/- ( रुपये एक लक्ष फक्त)</b>	<b>१. १,००,०००/- ( रुपये एक लक्ष फक्त)</b>
<b>२६.११.२०२४ - सका. ११.०० ते दु. ३.०० पर्यंत (वरील अनुसूचीनुसार)</b>	<b>२६.११.२०२४ - सका. ११.०० ते दु. ३.०० पर्यंत (वरील अनुसूचीनुसार)</b>
<b>११.११.२०२४ आणि १२.११.२०२४ रोजी सका. ११.०० ते सायं. ५.०० पर्यंत</b>	<b>११.११.२०२४ आणि १२.११.२०२४ रोजी सका. ११.०० ते सायं. ५.०० पर्यंत</b>

- ताबा दिनांक आणि ताब्याचा प्रकार**
- बयाणा रकम**
- बोली वृद्धी रकम**
- ई-लिलाव दिनांक आणि वेळ**
- पाहणी दिनांक आणि वेळ**
- अटी व शर्ती**
- वरील अनमत मतेची “जसे आहे जेथे आहे तत्वावर”, “जसे आहे जे आहे तत्वावर”, “तेथे जे काही आहे आणि कोणताही उपाय नाही तत्वावर”, विक्री करणयात येईल, तसेच वर नमुद आरक्षित किमतीपेक्षा कमी रकमेचे विक्री करण्यात येणार नाही.
  - बोली सादर करणयापूर्वी सदर विक्री / लिलावाचा, नियम व अटीच्या माहितीसाठी, बोली फॉर्म आणि बोली/ऑफर सादर करणयाच्या प्रक्रिेसाठी कृपया वरील पत्ता आणि क्रमांकावर संपर्क साधावा.
  - बोली सादर करणयापूर्वी बोलीदारांनी अनमत मत्तेचे अधिकार, मालकी हक्क, व्याज व देयकांबद्दल काही प्रश्न असल्यास प्राधिकृत अधिकार्यांकडून माहिती घेऊन स्वतःचे समाधान करून घ्यावे. पुढे या संदर्भात कोणत्याही प्रकारच्या आक्षेप विचागत घेतला जाणार नाही.
  - प्राधिकृत अधिकारयाच्या माहितीनुसार व ज्ञानानुसार, सदर अनमत मतेचे सासयटीची थकबाकी, एन.ए. कर, मालमत्ता कर आणि विद्युत शुल्के इत्या. यांच्या व्यतिरक्त कोणतेही बोजे नाहीत. तर, इच्छुक बोलीदारांनी ई-लिलावात काढलेल्या मालमत्तेवरील बोजे, अनमत मत्तेचा मालकी हक्क तसेच अनमत मतेवरील दावे / अधिकार / थकबाकी / प्रभाव टाकणारया इतर गोष्टींच्या संदर्भात बोली सादर करणयापूर्वी स्वतंत्रपणे चौकशी करावी. सदर ई-लिलाव जाहिरात जनसेवा सहकारी बँक लि., हडपसर, पुणे यांच्याकडून देण्यात येणारे वचन किंवा तसे प्रतिनिधित्व नाही. सदर अनमत मत जनसेवा सहकारी बँक लि., हडपसर, पुणे यांना ज्ञात असलेल्या किंवा नसलेल्या वर्तमान व भावी बोज्यांसह लिलावात काढण्यात आली आहे. त्रयस्थानी केलेले कोणतेही दावे/अधिकार/थकबाकी इ. साठी कोणत्याही परिस्थितीत प्राधिकृत अधिकारी / सुशिक्षित धनकी जबाबदार नसतील.
  - लागू असलेले मुद्रांक शुल्क, अतिरिक्त स्टॅम्प ड्युटी/हस्तांतर आणि नोंदणी खर्च, शुल्के इत्या. यांचा खर्च खरेदीदारांसवर करावा लागेल.
  - वरील अनमत मतेच्या संदर्भात सर्व वैधानिक / बिगर-वैधानिक थकबाकी, कर, दर, मूल्यांकन, अधिभार, शुल्के, दावे इत्या. ही केवळ खरेदीदारांची जबाबदारी असेल.
  - इच्छुक बोलीदार ऑनलाईन बोलीचे प्रिशाणणे मे. ई-प्रोक्युअरमेंट टेकनॉलॉजिज लि./ऑनखान टागवार, जी. ७०४- वॉल स्ट्रीट-११, ऑरिएंट क्लब, गुजरात कॉलेज जवळ, एलिस ब्रिज, अहमदाबाद- ३८०००६, गुजरात (भारत) यांच्याकडून प्राप्त करू शकतात. संपर्कासाठी क्र. श्री. प्रवीणकुमार थेवर- ९७२२७७८८८-०७९-३५०२२१४५/१४९/१८२, [praveen.thevar@auctiontigers.net](mailto:praveen.thevar@auctiontigers.net)

- बयाणा रकम आणि केवढयसी निमन्यासाक्षरीकरांकडे दि. २५.११.२०२४ रोजी दु. ४.३० वाजेपर्यंत पोचणे आवश्यक आहे.
- बोली किंमत आरक्षित किमतीपेक्षा अधिक असावे आणि बोलीदारांनी आपल्या बोलीमध्ये र. १,००,०००/- (एक लक्ष फक्त) चा पटीत वृद्धी करावी.
- यशस्वी बोलीदारांचे विक्रीनंतर लगेच पुढील दिवशी बोली किमतीच्या (बोलीपूर्व बयाणा रकम धरून) २५% रकमेचा भरणा करावा, यशस्वी बोलीदारांचे वर नमुद कालावधीत २५% रकमेचा भरणा न केल्यास कोणतीही सूचना न देता बयाणा रकम जप्त करणयात येईल. २५% रकमेचा भरणा केल्यानंतर आणि प्राधिकृत अधिकार्यांनी विक्रीची पुढी केल्यानंतर बोलीदारांस उर्वरित रकमेचा म्हणजे बोली किमतीच्या ७५% एवढया रकमेचा स्वीकृती मिळणयाच्या / पुढी मिळणयाच्या दिनांकापासून १५ दिवसांचे आत किंवा प्राधिकृत अधिकारी जखून देतील त्या वाढीव कालावधीत भरणा करावा लागेल. / स्वीकृती प्रत्रामध्ये विहित करण्यात आलेल्या कालावधीत उर्वरित रकमेचा भरणा न केल्यास कोणताही सूचना न देता जमा केलेली रकम जप्त करण्यात येईल आणि अनमत मतेची पुनर्विक्री करण्यात येईल.
- बयाणा रकम डीडी किंवा आरटीजीएस / एनईएफटी फंड ट्रान्सफर किंवा माध्यमातून जनसेवा सहकारी बँक लि.- शाखा- ससाणे नगर, पुणे “लिलाव बयाणा रकम खात” क्र. १४०६४०००००१, आयएफएससी कोड: JANA०००००१४ यांचे नावे जमा करणया यावी, अनमत मत्तेच्या पाहणीसाठी किंवा कोणत्याही माहितीसाठी कृपया फोन क्र. ०२०-२६७०४४०३, विधी व वसुली विभाग, १४, हडपसर इंडस्ट्रियल इस्टेट, हडपसर, पुणे- ४११०१३ येथे संपर्क साधावा.
- अयशस्वी बोलीदारांची बयाणा रकम ई-लिलाव / विक्री प्रक्रिया संपल्यानंतर आरटीजीएस/एनईएफटी च्या माध्यमातून परत करणयात येईल (खात्याचे तपशील आवश्यक आहेत).
- बयाणा रकमेवर व्याज देण्यात येणार नाही.
- विक्री प्रमाणपत्र खरेदीदार / अर्जदाराच्या नावेच जारी करणयात येईल आणि इतर कोणत्याही नावे ते जारी करणयात येणार नाही.
- विक्री ही सिक््युरिटायझेशन अँड किन्टन्डरसन ऑफ फायनॉन्शियल असेट्स् अँड एनफोसॅमेन्ट ऑफ सिक््युरिटी इंटेस्ट अॅक्ट, २००२ अंतर्गत विहित नियम / अटीच्या अधीन राहून करणया येईल.
- रक्षक अधिकार-क्षेत्र असलेल्या वरील न्यायालयाने वसुली प्रक्रिया किंवा विक्रीची प्रक्रिया स्थगित केल्यास किंवा अशा आदेशाचे पालन करीत कोत्याही कारणास्तव कोणतीही सूचना न देता लिलाव/विक्री पुढे ढकलण्यात/रद्द करणयात आल्यास सदर लिलाव/विक्रीमध्ये सहभागी होणारया व्यक्तींना असे पुढे ढकलण्यात आल्याने/रद्द करणयात आल्याने इ. मुद्दे होणारे नुकसान, नुकसानपूर्वक किंवा खर्चासाठी दवाा काढता येणार नाही.
- स्वतः इच्छुक बोलीदार / प्रस्ताविकार किंवा त्यांचे प्राधिकृत प्रतिनिधी यांचेव्यतिरिक्त इतर कुणाही व्यक्तीस ई-लिलाव/विक्री प्रक्रियेत सहभागी होता येणार नाही, बोली रकमेसोबत असे अधिकारपत्र सादर करावे आवश्यक आहे.
- मालमत्तेसाठी कमाल किंमत मिळावी यासाठी कर्जदार फर्म / कंपनीस त्यांचे संचालक, जामीनदार व गहाणकार यांचे माध्यमातून सहभागी होण्याचे स्वातंत्र्यसुद्धा देण्यात येते.
- सदर विक्री ही प्राधिकृत अधिकारांच्या पुढीच्या अधीन असेल.
- कोणतेही अधिकार न देता कोणताही किंवा सर्वच प्रस्ताव स्वीकारण्याचा किंवा फेटळण्याचा किंवा लिलाव बरखास्त करणयाचा/पुढे ढकलण्याचा/रद्द करणयाचा संपूर्ण अधिकार प्राधिकृत अधिकारयांस आहे.
- प्राप्ती कर अधिनयमातील अनुच्छेद १९४(१ए) अंतर्गत विक्री रकमेचा १% टी.डी.एस. चा भरणा करणयाची जबाबदारी यशस्वी बोलीदारगची असेल आणि त्यांनी त्याबाबतचा पुरावा प्राधिकृत अधिकारयांकडे सादर करावा.
- प्राप्ती सुचनेने एकूण चार मालमत्ता विक्रीस काढलेल्या असल्या तरीही कृपया लक्षात घ्यावे की या सूचनेत प्रत्येक मालमत्ता / लॉटसमोर नमुद केलेल्या एकाच दिनांकास (दिनांक २६/११/२०२४) आणि वेळी प्रत्येक मालमत्ता/लॉटसाठी वेगवेगळी इलेक्ट्रॉनिक लिलाव प्रक्रिया राबविण्यात येईल.

- मालमत्तेच्या विक्रीसाठी असलेले सवसे सर्फेसी नियमानुसार असतील. या सूचनेत नमुद अटींशिवाय सदर विक्री ही बँकेने विहित केलेल्या अटी व शर्तीवर एकाच त्या बँकेच्या साईटवर आणि <https://sarfaes.auctiontigers.net> येथे उपलब्ध आहेत. इच्छुकाना विन्तींनी आर्ी कमी त्यांनी सार, अटी व शर्ती डाउनलोड करणयात आणि त्या मिळाल्याची पाच घावी आणि सदर अटी व शर्ती मान्य असल्याचे निदर्शक म्हणून त्यांच्या खाली सही करावी. सदर अटी व शर्ती बँकेच्या मुख्यालयात वसुली विभागासमूद्ध उपलब्ध आहेत आणि त्या तय्युन प्राप्त करता येतील आणि त्यांच्यावर सूचत आणि ख्याशेसह त्या सादर करता येतील.
- या मालमत्तांची विक्री प्रत्येक मालमत्ता / लॉटसाठी नमुद करणयात आलेल्या आरक्षित किमतीपेक्षा कमी रकमेस करणयात येईल. बोलीदारांनी मालकी हक्क, दस्तावेज यांबाबत माहिती घ्यावी आणि त्यानंतर ई-लिलावासाठी आपली बोली सादर करावी. मालमत्तेसाठी कमाल किंमत मिळावी यासाठी आपसांत बोली करणयाची पयवानीची देण्यात येईल. बोली वृद्धी करणयासाठी किंवा बोली वृद्धी मूल्या आणि अनुज्ञेय कालावधी सूचनेत नमुद करणयात आलेला आहे.
- कोणत्याही कारणास्तव सदर प्रक्रिया रद्द करणयाचा, पुढे ढकलण्याचा किंवा वीत बदल करणयाचा अधिकार बँक राखून ठेवते. बँकेचा निर्णय अंतिम असेल. कृपया हेही लक्षात घ्यावे की लिलाव प्रक्रिया पूर्ण झाल्यावरही, कोणत्याही कारणास्तव सर्वोच्च बोली स्वीकारणयाचा किंवा फेटळण्याचा अधिकार बँक राखून ठेवते आणि सदर प्रक्रिया लिलावात काढण्यात आलेल्या मालमत्तेमध्ये कोणताही अधिकार किंवा हिऴसंबंध निर्माण करणार नाही आणि या संदर्भात कोणत्याही दाव्यावर विचार करणयात येणार नाही.
- वैधानिक सूचना: सिक््युरिटी इंटेस्ट (एनफोसॅमेन्ट) रुऴ्स, २००२ मधील नियम ९(१) हे वाढण्यात आलेल्या नियम ८(६) नुसार कर्जदार कंपनीचा पत्ता आणि संचालक, जामीनदार व गहाणकारांचा निवासी पत्ता माहित नाही, त्यामुळे, ही सूचना वर नमुद थकबाकी घेणी ज्यांचेकडून घ्यायची आहेत त्या कर्जदार कंपनी, त्यांचे संचालक, जामीनदार व गहाणकारांसाठी वर नमुद दिनांकावर इ इतर तपशीलानुसार वर नमुद अनमत मत्तेची परिणामी जाहीर लिलावाच्या माध्यमातून विक्री करण्यात येणार असल्याची १५ दिवसांची सूचनाखाल सजमणयात यावी.

विशेष सूचना व सावधगिरी

बोलीदारांनी स्वतःचे हिा लक्षात घेत घेत घेतल्या मिफिता / सेकंदपार बोली देणे टाळ्यावे. अशा परिस्थितीत लिलावात सहभागी होणारया व्यक्तीच्या हातून काही चूक झाल्यास / ते अपयशीची झाल्यास (इंस्टेट कनेक्शन तुटणे, वीजपुरवठा खंडित होणे) त्यासाठी जनसेवा सहकारी बँक लि., हडपसर पुणे किंवा सेरा पुर्वतदादर जबाबदार नसतील. अशी अग्रिय स्थिती टाळण्यासाठी बोलीदारांना विन्तींनी आहे की त्यांनी पर्यायी वीजपुरवट आणि इतर आवश्यक त्या तसुदी करून देण्यात जेणेकरून त्यांना अशा परिस्थितीस बचाल देत सदर लिलावात यशस्वीपणे सहभागी होता येईल.